

Present:

**: Sri S.K. Kabra
Addl. District and Sessions Judge (FTC)
Dibrugarh.**

Criminal Misc. (B) Case No. 630 of 2021

01.12.2021:

Heard learned Addl. P.P. and learned counsel for the accused.

By this petition U/S 438 of CrPC petitioners/accused persons (1) Sri Sadrul Ali and (2) Smti. Prabin Ali Ahmed has prayed for pre-arrest bail apprehending his arrest in connection with Lahowal P.S. Case No.320/2021 registered U/S 498A/420/406/384 of IPC, r/w section 4 of D. P. Act.

The petitioners/accused persons were granted interim bail vide order dated 29.10.2021.

Case diary was called for; however a report was received from the I.O. that the case has been charge sheeted. Accordingly the case record along with charge sheet called for. The same is received today.

On perusal of the charge sheet it appears that the above-named petitioners/accused persons are not charge sheeted and also record does not reveal any incriminating material against the petitioners/accused persons. Accordingly, the order dated 29.10.2021 granting interim bail to accused persons (1) Sri Sadrul Ali and (2) Smti. Prabin Ali Ahmed is hereby made absolute under the same terms and conditions.

Send back the Case Record along with the charge sheet and case diary to the Court below with a copy of this order.

The anticipatory bail stands disposed of.



Addl. District & Sessions Judge (F.T.C.)
Dibrugarh